

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 06
(IB)-201(PB)/2017

IN THE MATTER OF:

State Bank of India ... Petitioner/Applicant
Vs.
Bhushan Steel Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Aditya Vikram Gupta, Arjun Gupta, Tarunika Sharma, Pawan Kr. Gupta and Saurabh Tanwar, Advocates for SBI
Ms. Arunditi Roy Chowdhury, Ms. Vatsala Rai, Advs. for SRA
For the Respondent : Mr. Gaurav Mitra, Ms. Ranjana Roy Gawai, Ms. Vasudha Sen, Mr. Vineet Wadhwa, Advs. in IA-5914/2023, IA-5897/23, IA-5901/2023, IA-5914/23, IA-5910/23 and for R2, R3 & R12.
For the RP : Mr. Manmeet Singh and Mr. Anugrah Robin Frey, Advocates for (former) RP of BSL -

ORDER

In the wake of the order passed by the Hon'ble Supreme Court in SLP No.10331/2023 and 10332/2023 and the orders passed by this Tribunal on 31.10.2023 and 21.02.2024, let the present matter be listed **on 15.07.2024.**

Sd/-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)